

FORM B

PUBLIC ANNOUNCEMENT

[Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016]

FOR THE ATTENTION OF THE STAKEHOLDERS OF ETERNAL MOTORS PRIVATE LIMITED

PARTICULARS	DETAILS
1. NAME OF CORPORATE DEBTOR	ETERNAL MOTORS PRIVATE LIMITED
2. Date of Incorporation of Corporate Debtor	04-06-1998
3. Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies, Ahmedabad
4. Corporate Identity No. / Limited Liability Identification No. of Corporate Debtor	U34201GJ1998PTC034222
5. Address of the registered office & principal office (if any) of Corporate Debtor	Plot No. 6/8, GIDC Chitra, Bhavnagar- 364 004, Gujarat
6. Date of closure of Insolvency Resolution Process	12/09/2024
7. Liquidation commencement date of Corporate Debtor	13/09/2023 (order uploaded on 16/09/2023)
8. Name & Registration Number of Insolvency Professional acting as Liquidator	CA Nimai Gautam Shah Regn. No: IBBI/IPA-001/IP-P00154/2017-2018/10323
9. Address and Email of the liquidator as registered with the Board	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad 380 007 Email: cnjabd@gmail.com
10. Address and e-mail to be used for correspondence with the liquidator	605-606-607, Silver Oaks, Near Mahalaxmi Char Rasta, Paldi, Ahmedabad 380 007 Email: cnjabd@gmail.com
11. Last date for submission of Claims	13/10/2023

Notice is hereby given that the National Company Law Tribunal, Ahmedabad has ordered the commencement of liquidation of the **Eternal Motors Private Limited** on **13/09/2023**.

The stakeholders of **Eternal Motors Private Limited** are hereby called upon to submit their claims with proof on or before **13/10/2023**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

In case a stakeholder does not submit its claim during the liquidation process, the claims submitted by such a stakeholder during the corporate insolvency resolution process under the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016, shall be deemed to be submitted under section 38.

Date : 18.09.2023

Place : Ahmedabad

Regn. No.: IBBI/IPA-001/IP-P00154/2017-2018/10323 | AFA Valid upto 02nd January 2024

For, Eternal Motors Private Limited (Under Liquidation)

Nimai Gautam Shah

CA Nimai Gautam Shah

Liquidator, Eternal Motors Private Limited